

# CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 150/TT/2020**

Date: 7.9.2020

To

Shri Zafrul Hasan  
Dy. General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Asset-I: LILO of existing Neyveli TS-II – Pondicherry 400 kV S/c at NNTPS generation switchyard under “Transmission system for evacuation of power from 2X500 MW Neyveli Lignite Corporation Ltd. TS-1 (Replacement) (NNTPS)” in Southern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 24.9.2020:-

### **2014-19 period**

- a) Submit RCE and reasons for Cost Variation from FR to RCE.
- b) PERT Chart, CPM Analysis, chronology of events depicting planned dates for each of the activity and Actual date along with reasons for the delay for Asset-I.
- c) Form-5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System), 5A (Break up Construction/Service/Supply Package), 5B (Details of all the assets covered in project) for each of the elements in the Asset-I.
- d) Form-12 (Details of time over run), 12A(IEDC) 12B (IDC & Financing charges) for the Asset-I.
- e) Form-13 (Break up of Initial Spares) for each of the elements in the Asset-I.
- f) Undertaking on affidavit that actual equity infused for the additional capitalization during

2014-19 is not less than 30% for the Asset-I.

**2019-24 period**

- a) Form-5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System) for the Asset-I.
  - b) Confirmation as to whether there is any further ACE expected beyond the 2019-20 period, on account of undischarged liability/balance retention payment beyond already claimed in the instant petition.
2. Also, confirm whether the asset under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)